

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-85-2020**

Narendra Pandurang Chatim .... Petitioner  
Versus  
The Mamlatdar of Bardez & 7 Others .... Respondents

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Mr. Nigel Costa Frias, Advocate for the Petitioner.

Mr. Devidas Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for Respondent Nos. 1 to 4.

Mr. K. Poulekar, Advocate for Respondent No. 5.

Mr. V. Parsekar, Advocate for Respondent Nos. 6 and 7.

**Coram:- M.S. SONAK &  
M.S. JAWALKAR, JJ.**

**Date:- 21<sup>st</sup> July, 2020**

P.C.

Heard Mr. Nigel Costa Frias for the petitioner, the learned Advocate General, who appears for respondent nos. 1 to 4. Mr. Poulekar appears for respondent no. 5 and Mr. Parsekar appears for respondent nos. 6 and 7.

2. Mr. Costa Frias states that steps have already been taken to serve respondent no. 8 and in any case, if necessary, fresh steps will have to be taken to serve respondent no. 8 before the next date.

3. At the request of Mr. Poulekar and Mr. Parsekar, we stand over this matter tentatively to 28.07.2020. The respondents whom they represent may file their reply latest by 27.07.2020 after service of advance copy to the learned Counsel for the petitioner.

4. The learned Advocate General states that the Mamlatdar of Bardez i.e. respondent no. 1 will also file reply indicating the steps taken. Such reply is to be also filed by 27.07.2020 by service of advance copy to the learned Counsel for the respondents.

5. The matter is tentatively fixed on 28.07.2020 and in any case, liberty is granted to the petitioner to apply.

**M.S. JAWALKAR, J.**

**M.S. SONAK, J.**

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